Ordinance Summary The Kerala Municipality (Amendment) Ordinance, 2020

- The Kerala Municipality (Amendment) Ordinance, 2020 was promulgated on May 2, 2020. It amends the Kerala Municipality Act, 1994. The Act constitutes urban local bodies (ULBs), such as, Town Panchayats, Municipal Councils, and Municipal Corporations in Kerala. The Ordinance amends the limits on the number of seats to be filled in ULBs by direct elections.
- Number of Councillors: The Act provides for the state government to notify the total number of seats for Councillors in ULBs to be filled by direct elections, subject to certain limits. The Ordinance reduces the limits prescribed under the Act, as specified in Table 1.

Table 1: Limit on maximum number of seats for directly elected Councillors in ULBs		
Population	1994 Act	2020 Ordinance
Town Panchayat or Municipal Council		
Within 20,000	26	25
Above 20,000	26 for the first 20,000 and increase one seat for every 2,500 increase in population; up to a maximum of 53	25, for the first 20,000 and increase one seat for every 2,500 increase in population; up to a maximum of 52
Municipal Corporation		
Within four lakh	56	55
Above four lakh	56 for the first four lakh and increase one seat for every 10,000 increase in population; up to a maximum of 101	55, for the first four lakh and increase one seat for every 10,000 increase in population; up to a maximum of 100

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